

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 309/98

OF 199

Applicant(s)

Gautam Sisodia

Respondent(s)

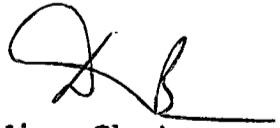
M.D. & Ors.

Advocate for Applicant(s) Mrs. M. Chanda,

Mrs. N.D. Goswami

Advocate for Respondent(s)

Mr. A. Deb Roy Mr. K.N. Choudhury
S.C.G. S.C.

Notes of the Registry	Date	Order of the Tribunal
Application is in Form and with all documents dated 14-12-98 for transfer to this date 23.12.98 Pl. receive 31/12/98	1-1-99	<p>Heard Mr. M. Chanda learned counsel appearing on behalf of the applicant and Mr. A. Deb Roy learned Sr. C. G. S. C. for the respondents.</p> <p>Mr. A. Deb Roy learned Sr. C. G. S. C. may receive instructions in this matter within 2 weeks. Fix it 15-1-99 for Admission. Meanwhile, the impugned order of transfer dated 14-12-98, Annexure 6 shall remain suspended until further orders.</p> <p> Vice-Chairman</p>
Pl. comply order on or before 1.1.99 AS 1/1/99	1m 1/1/99	
	22.1.99	<p>Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman.</p> <p>On the prayer of Mr M. Chanda, learned counsel for the applicant the case is adjourned till 5.2.99.</p> <p> Vice-Chairman</p>

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O.A.No.309/98

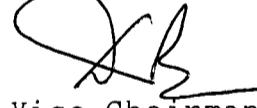
Notes of the Registry	Date	Order of the Tribunal
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<p>Copy of the order dated - 1-1-99 issued to the Sr. C.G.S.C. vide D.No. 254 dt. 28-1-99.</p> <p>Pl. comply order after 19/2/99.</p> <p>VS 22/2/99-</p>	5.2.99	On the prayer of Mr. M. Chanda let this case be listed on 19.2.99.
	19.2.99	<p>Application is admitted. As the counsel for the parties have entered appearance no formal notice need be sent.</p> <p>Copies of the application shall be furnished to Mr. A. Deb Roy and Mr. B. Bhowmick during the course of the day from the Registry.</p> <p>List on 19.3.99 for written statement and further orders.</p>
<p><u>12.3.99</u> Service of Notice Recd. on date No. 2, 3, 4 have been received by Mr. P. Bhowmick, Advocate on 12.3.99.</p> <p>✓ P. Bhowmick 12-3-99</p>	pg	
	19.3.99	<p>Two weeks time is allowed for filing of written statement on the prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C.</p> <p>List on 9.4.99 for further orders.</p>
<p><u>18-3-99</u> No. Written statement has been filed.</p> <p>✓ 18/3/99 8-4-99 No. Written statement has been filed. 22-4-99</p>	trd	
	9.4.99	<p>Written statement has not been filed. Case is adjourned to 23.4.99.</p>

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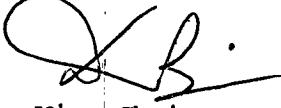
Oct. 309/98

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Notes of the Registry	Date	Order of the Tribunal
<u>22-4-99</u> No. Written Statement has been filed.	23.4.99	On the prayer of Mr. P. Bhowmik two weeks time is allowed for filing of written statement as a last chance. List it on 14.5.1999.
<u>24 4.5.99</u> Written statement has been filed by the respondents..	trd / 28/5/99 14-5-99	 Vice-Chairman
<u>25</u> The case is ready for hearing.		Written statement has been filed. Mr. M. Chanda, learned counsel for the applicant prays for two weeks time to file rejoinder. Prayer allowed. List on 4.6.99 for hearing.
<u>26 5.5.99</u> Rejoinder has not been filed.	pg 31/5/99	 Vice-Chairman
<u>27 3.6.99</u> <u>10-6-99</u> Rejoinder has not been filed.	4.6.99	On the prayer of Mr. M. Chanda, learned counsel for the applicant the case is adjourned till 11.6.99.
<u>28 10-6</u> <u>1-7-99</u> Rejoinder has not been filed.	nkm	 Vice-Chairman
	11-6-99	On the prayer of Mr. M. Chanda learned counsel two weeks time is allowed for filing of rejoinder. List on 2-7-99 for orders.
	1m	 Vice-Chairman
<u>29 17</u> <u>23-9-99</u> Rejoinder has not been filed.	2.7.99	Written statement has been filed. Case is ready for hearing. List on 24.9.99 for hearing. Records shall be produced on that day.
<u>30 23/9</u>	pg 27/9/99	 Vice-Chairman

④ O.A. 309/98

O.A. 282/98

Notes of the Registry	Date	Order of the Tribunal
14-10-99 No. Reliance has been filed.	24-9-99	No representation for either side. Adjourned to 15-10-99. M.D. 1a
2-12-99 1) Withdrawal - has been filed on R.Os. 2, 3 & 4. 2) Reliance has not been filed.	15-10-99	Yrs. adjourned to 3-12-99. B.D. 1m
2-12-99 1) Withdrawal - has been filed on R.Os. 2, 3 & 4. 2) Reliance has not been filed.	3.12.99	On the prayer of Mr. M.Chanda, learned counsel for the applicant the case is adjourned till 17.12.99.
2-12-99 1) Withdrawal - has been filed on R.Os. 2, 3 & 4. 2) Reliance has not been filed.	trd	 Vice-Chairman
16-12-99 1) Withdrawal - has been filed on R.Os. 2, 3 & 4. 2) Reliance has not been filed.	17.12.99	Mr. Chanda, learned counsel who is leading in this case, due to personal inconvenience is unable to attend before the Tribunal today. Mrs. N.D. Goswami made a prayer for adjournment on behalf of Mr. Chanda. Prayer allowed.
16-12-99	trd	List on 7.1.2000.  Vice-Chairman
7.1.2000	7.1.2000	The applicant has filed an application directly before this Tribunal seeking an order for withdrawal. Mr M. Chanda, learned counsel for the applicant submits that he has no instructions, but, at the same time he submits that the signature in the application appears to be that of the applicant. Mr P. Bhowmick, learned counsel for the respondents

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<p><u>18.1.2020</u></p> <p>copy of the order has been sent to the D/ree for issuing the same to the L/Advocates of the parties.</p> <p>sd/-</p>	<p>7.1.2000</p> <p>nkm</p> <p>21/1 (01/1)2020</p>	<p>submits that the applicant has expressed to the respondents that he wants to withdraw the application.</p> <p>Considering the above the application is dismissed on withdrawal. However, liberty is given to the applicant to renew his prayer if it is found that the submission of Mr Bhowmick is not correct.</p> <p> Vice-Chairman</p>

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